

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 208
CP No. (IB)- 10/9/JPR/2023
Under Section 9 of IBC, 2016

In the matter of:

Vario Services Pvt. Ltd.

..Operational Creditor

Versus

Worldwide Machinery Solutions Pvt. Ltd.

...Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

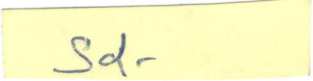
Present Through Video Conferencing: -

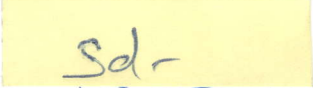
For the Operational Creditor : Sujoy S. Routh, Adv.

For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Sujoy S. Routh, Adv. appearing on behalf of the Petitioner/
Operational Creditor. On the previous date of hearing, learned counsel for the
Petitioner was directed to file additional documents and copy of the same be
served to the opposite counsel. However, no documents have been filed. Fifteen
days' time is given to the Petitioner to do the needful. List the matter on
01.05.2023.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

March 16, 2023